

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 85291 TO 85297 OF 2014

[Arising out of Order-in-Appeal No: MUM-CUSTIM-SXP-385 TO 395-13-14 dated 12th November 2023 passed by the Commissioner of Customs (Appeals), Mumbai – I.]

Bombay Marine Enterprises
156/F Masjid Chawl, LBS Marg, Kurla (W)
Mumbai - 400070

... Appellant

versus

Commissioner of Customs (Import)
New Custom House, Ballard Estate, Mumbai - 400001

...Respondent

APPEARANCE:

None for the appellant

Shri A Pathan, Deputy Commissioner (AR) for the respondent

CORAM:

HON’BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON’BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85940-85946 /2024

DATE OF HEARING:	13/09/2024
DATE OF DECISION:	13/09/2024

PER: CORAM

These appeals have been filed against order¹ of Commissioner

¹ [order-in-appeal no. MUM-CUSTIM-SXP-385 TO 395-13-14 dated 12th November 2023]

of Customs (Appeals), Mumbai – I.

2. None appeared for the appellant. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several opportunities having been given by way of inclusion in the cause lists issued from time to time, the appellant has not been represented on these dates. Accordingly, the appeals are dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)